

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of September 2013
(23.9.2013 to 27.9.2013)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
24.9.2013 Tuesday At 10:30 A.M.	1.	170/MP/2013 With I.A. No. 33/2013	JPL	Disputes pertaining to the Composite scheme of supply for power to Uttar Haryana & Dakshin Haryana Bijli Vitran Nigam Limited. <i>(On admission)</i>
	2.	86/MP/2013	THDCIL	Recovery of additional cost incurred consequent to pay revision of Employees and CISF for generating station of the petitioner-THDC India Limited. <i>(On admission)</i>
	3.	167/MP/2013	USDPCIL	Petition for direction and Orders as Considered appropriate to NLDC on the issue of Renewable Energy Certificate to the Petitioner. <i>(On admission)</i>
	4.	169/TL/2013	APCPL	For grant of transmission Licence to Aravali Power Company Private Limited (APCPL) for the 400 KV D/C Jhajjar-Mundka Transmission Line.
	5.	151/RC/2013	HMMIL	Application for change of category-IV License to Category -III for Inter State Trading of Power.
	6.	127/MP/2012 with I.A. Nos. 20/2013 & 28/2013	VTSL	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by the Vemagiri Transmission System Limited. <i>(I.A.'s have been filed by Samalkot Pvt. Ltd.)</i>
	7.	128/TL/2012	VTSL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Vemagiri Transmission System Limited.
	8.	156/MP/2012 With I.A. No. 31/2013	SPGL	Misc. Application for the Termination of Bulk Power Transmission Agreement-Long Term Access Agreement dated 24th December, 2010 and Tri-Partite Transmission Service Agreement dated 15th December, 2011.
	9.	62/MP/2013	KBUNL	Adjudication of disputes between the KBUNL and BSPHCL.
	10.	83/MP/2013	SPPL	Illegal denial of Open access by the respondents in violation of Central Electricity Regulatory Commission (Open access in Inter-state transmission) regulations, 2008.
	11.	118/MP/2013	NETCL	Petition for Construction of 400 kV D/C Byrinihat to Bongaigoan section of Palatana- Bongaigaon transmission line at Technocity, Baridua, Raid Marwet, RiBhoi District, Meghalaya
	12.	175/GT/2013	TPL (UNOSUG EN)	Determination of tariff of UNOSUGEN 382.5 MW power Plant.
	13.	6/RP/2013	NTPC	Review petition against order dated 3.9.2012 and its Corrigendum dated 2.4.2013 in Petition No 184/2009 regarding approval of revised fixed charges of Talcher Thermal Power Station.

	14.	216/TT/2012	PGCIL	Petition for determination of transmission Tariff for 400 KV Line bays at Silchar S/S and Bongaigaon line of NETC IN NER.
	15.	108/TT/2012	PGCIL	Petition for determination of transmission Tariff for 2 No. of 220 KV Bays at Trivandrum under Transmission system associated with Kudankulum in SR.
	16.	102/TT/2012	PGCIL	Transmission Tariff for Combined Assets for transmission system associated with Northern Region Bus Reactor Scheme for tariff block 2009-14 period.
24.9.2013 Tuesday At 02:30P.A.M.	1.	85/MP/2013	WRLDC	Issues related to declaration of COD and Scheduling of M/S SASAN Power Limited, UMPP.
	2.	12/MP/2013	UPCL	Application filed under Section 79 (I) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission (Conduct of business) Regulations.

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(T.D. PANT)
Deputy Chief (Legal)
20.9.2013